

तारीख 29-1-2003, सा.का.नि. 241(अ) तारीख 25-3-2003, सा.का.नि. 787(अ) तारीख 6-10-2003, सा.का.नि. 985(अ)
तारीख 19-11-2003, सा.का.नि. 953(अ) तारीख 17-12-2003, सा.का.नि. 72(अ) तारीख 23-1-2004 और सा.का.नि. 687(अ)
तारीख 21-10-2004.

MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION

(Department of Food and Public Distribution)

NOTIFICATION

New Delhi, the 9th November, 2004

G.S.R. 739(E).—In exercise of the powers conferred by Section 9 of the Sugar Development Fund Act, 1982 (4 of 1982), the Central Government hereby makes the following rules further to amend the Sugar Development Fund Rules, 1983, namely :—

1. (1) These rules may be called the Sugar Development Fund (Third Amendment) Rules, 2004.
- (2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Sugar Development Fund Rules, 1983, in rule 20, in sub-rule (4), after the existing proviso, the following proviso shall be inserted, namely :—

“Provided further that in respect of export shipments made on or after the 21st day of June 2002 against Release Orders issued up to 20th day of June 2004, the claims may be preferred within ninety days of the issue of the Bank Certificate and in case the factory fails to prefer the claims within the said period of ninety days, then it may submit the claims in another ninety days. In case the claim is submitted after the first ninety days from the date of issue of the Bank Certificate but within the next ninety days, there shall be deduction of 10% of the amount admissible under this rule and the resulting amount shall be paid to the sugar factory. No claim shall be entertained after a period of one hundred and eighty days from the date of issue of Bank Certificate mentioned above.”

[F. No. 9-4/04-SPF]

P. UMA SHANKAR, Jt. Secy.

Note : The principal rules were published in the Gazette of India *vide* No. GSR 752(E) dated 28-9-83 and subsequently amended *vide* GSR 817(E) dated 20-12-84, GSR 838(E) dated 14-11-85, GSR 551(E) dated 6-5-88, GSR 235(E) dated 24-4-91, GSR 441(E) dated 28-4-92, GSR 435(E) dated 6-5-94, GSR 27(E) dated 12-1-96, GSR 656(E) dated 21-11-1997, GSR 91(E) dated 12-02-2001, GSR 886(E) dated 6-12-2001, GSR 443(E) dated 21-6-2002, GSR 584(E) dated 19-8-2002, GSR 67(E) dated 29-1-2003, GSR 241(E) dated 25-3-2003, GSR 787(E) dated 06-10-2003, GSR 985(E) dated 19-11-2003, GSR 953(E) dated 17-12-2003, GSR 72(E) dated 23-01-2004 and GSR 687(E) dated 21-10-2004.

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